

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-396/ND/2018

In the matter of :

Bilaspur Holding (P) Ltd

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 18.1.2018

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner :-

For the Respondent/Cor. Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel,
Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. It is brought to the notice of this Tribunal that report of the Official Liquidator has been filed and a copy has been made available to the Ld. Counsel for the petitioner. In relation to the report of R.D, it is represented by the Ld. Counsel for the petitioner that a copy of the same has also been received by them. It is seen that the same is not available on record of this Tribunal. In relation to the Income tax Department, some more time is sought for to file their report/observations in respect of all the Transferor as well as the Transferee Company.

Taking into consideration the said representation, a week's time is granted.

Post the matter on 08.2.2018.

- 3d/-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
18.1.2018